

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)



EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

THIRTY-FIFTH REPORT

(Presented on 29-4-1987)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-fifth Report.

2. The Committee met on 27 April, 1987 for—

- I. Examination of the Constitution (Amendment) Bill, 1987 (Amendment of article 25, etc.) by Shri Shantaram Naik under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Thursday, 30 April, 1987.

Examination of Constitution (Amendment) Bill

3. The Committee considered the Bill and arrived at the following findings as a result of their examination of the Bill:—

Findings of the Committee

The Constitution (Amendment) Bill, 1987 (Amendment of article 25, etc.) by Shri Shantaram Naik.

The Bill seeks to amend the Constitution with a view to put restrictions on the Right to Freedom of Religion in the interests of sovereignty, integrity and internal security of the country.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time of Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

(1) Resolution by Shri Matiial Hansda regarding steps to remove disparities in incomes.	2 hours
(2) Resolution by Shri C. Janga Reddy regarding constitution of a Parliamentary Committee to investigate illegal funds of Indian citizens in foreign countries.	2 hours
(3) Resolution by Shrimati Jayanti Patnaik regarding measures to save forests.	2 hours

FP.T.O.

Recommendations

5. The Committee recommend that—

- (i) Shri Shantaram Naik be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

April 27, 1987
Vaisakha 7, 1909 (Saka)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.